

(c) the details of amounts received from students against the said head in the last five years; and

(d) whether Government would take steps to dispense with the said fee, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) The Kendriya Vidyalaya Sangathan is charging a nominal amount of ₹ 500/- per month from the students as Vidyalaya Vikas Nidhi (VVN) for the development of the Vidyalayas. The amount is being collected on quarterly basis.

(b) No, Sir. The students admitted under RTE Act, 2009 have been exempted from payment of all kinds of fee upto Class-VIII.

(c) The details of the amount collected as Vidyalaya Vikas Nidhi (VVN) during the last five years are as under:-

(Rupees in crore)	
Year	VVN
2011-2012	318.35
2012-2013	323.75
2013-2014	633.19
2014-2015	646.37
2015-2016	645.86

(d) No such proposal is under consideration.

Vacant posts of teachers in Kendriya Vidyalayas

†1251. CH. SUKHRAM SINGH YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that a large number of posts of teachers for various subjects are lying vacant in Kendriya Vidyalayas;

(b) whether the studies of the students are getting affected due to the shortage of teachers;

(c) the reasons for delayed action in filling the vacancies and whether any action has been taken against any one in this matter; and

† Original notice of the question was received in Hindi.

(d) whether any study has been conducted regarding hurdles faced by the teachers in imparting education due to the lack of knowledge of regional languages as a result of all India transfer policy of teachers?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) As on 1st July 2016, 9895 teaching posts (including Principal and Vice-Principal) are lying vacant in the Kendriya Vidyalayas (KVs).

(b) Filling up of vacancies is a continuous process and action is taken from time to time as per the provisions of the Recruitment Rules for filling up of the posts. Teachers are also engaged on contractual basis for temporary duration by the respective KVs as per the policy of Kendriya Vidyalaya Sangathan (KVS) so that the studies do not suffer.

(c) The recruitment process in KVS has been delayed due to leakage of question paper in the written test held on 4.10.2015 for recruitment for the post of Primary Teachers and later due to paper leak in the written examination scheduled on 11.10.2015 for the post of LDC. Due to these leakages, other examinations for recruitment of teaching and non-teaching staff scheduled in the months of October/ November 2015 were postponed or cancelled. The agency that was entrusted with the recruitment work has now been changed by KVS and a new agency has been entrusted with the work.

The case regarding leakage of question paper was investigated by the police and some arrests were also made. A case has also been filed before the Districts and Sessions Courts, Rewari (Haryana) and the matter is *sub-judice*.

(d) As per the Article 111 of the Education Code for KVS, "The medium of instructions shall be Hindi and English. Separate classes for Hindi and English medium shall be provided from class I to XII." KVS has not felt the need for conducting any study regarding hurdles faced by the teachers in imparting education due to the lack of knowledge of regional languages as a result of all India transfer policy of teachers.

Revamping of Right to Education (RTE)

1252. SHRI RAJKUMAR DHOOT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government propose to revamp the right to education in the country, if so, the details thereof; and

(b) what are the reasons behind this move of Government?